

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. Karvin Cuisines Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s.KARVIN CUISINES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06 March 2017
3.	Authority under which corporate debtor is incorporated / registered	RoC, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15549TN2017PTC115303
5.	Address of the registered office and principal office (if any) of corporate debtor	1/2, Jawarlal Nehru Salai, Ambal Nagar, Ekkatuthangal, Chennai, CHENNAI TN 600015 IN
6.	Insolvency commencement date in respect of corporate debtor	21-04-2022
7.	Estimated date of closure of insolvency resolution process	17-10-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dr. CA MADURAI SUNDARAM SANKAR, IBBI/PA-001/IP-P00770/2017-2018/11315
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A 1206 S&S SARVAM, 200 FEET PALLAVARAM THURAIPAKKAM RADIAL ROAD, PALLIKARANAI, CHENNAI-600100 m.s.sankar@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A 1206 S&S SARVAM, 200 FEET PALLAVARAM THURAIPAKKAM RADIAL ROAD, PALLIKARANAI, CHENNAI 600100 karvinirp@gmail.com
11.	Last date for submission of claims	04-05-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.NIL 2.NIL 3.NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Do not arise

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Karvin Cuisines Private Limited on 21 April 2022. Vide IBA/391/2020 dated 21-04-2022.


DR. M. S. SANKAR
IBBI/PA-001/IP-P00770/2017-2018/11315
CHENNAI 600 100
INSOLVENCY RESOLUTION PROFESSIONAL

The creditors of M/s. Karvin Cuisines Private Limited, are hereby called upon to submit their claims with proof on or before 04 May 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Dr. CA MADURAI SUNDARAM SANKAR

Date and Place: 22-04-2022 CHENNAI



22/04/2022
Dr. MADURAI SUNDARAM SANKAR
Insolvency Resolution Professional
Reg. No. IBB/PA-001/IP-P00770/2017-2018/11315